

report to the Hon. Speaker. He will get the records and if Business Advisory Committee finds time and can allocate these subjects in the next week's business, we will be able to accommodate. At the moment, I am sorry, I am not in a position to accommodate em

श्री दिगम्बर सिंह : उपाध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है। मंत्री महोदय कह रहे हैं कि बिजनेस एडवाइजरी कमेटी में तय हो जाएगा। बिजनेस एडवाइजरी कमेटी में सर्वसम्मति से लैण्ड एक्वीजिशन अमेंडमेंट एक्ट लाने के लिए सहमति हो गई है।

MR. DEPUTY SPEAKER : He cannot take his own decision. He has to consult the Business Advisory Committee. So, there is no point of order.

12.44 hrs.

ARREST OF MEMBER

MR. DEPUTY SPEAKER : I have to inform the House that the following wireless message dated 18th August, 1983 from Deputy Commissioner, S.B., Calcutta, addressed to the Speaker has been received to-day :-

"Shri George Fernandes, Member, Lok Sabha alongwith others arrested on 18.8.1983 afternoon in Calcutta for violating prohibitory orders under section 144 Cr. P.C."

12.45 hrs.

MARRIAGE LAW (AMENDMENT) BILL

Extension of Time for Presentation of Report of Joint Committee

SHRI K. MALLANA (Chitradurga) : I beg to move :

"That this House do further extend upto the last day of the first week of the Winter Session, 1983, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954."

MR. DEPUTY SPEAKER : The question is :

"That this House do further extend upto the last day of the first week of the Winter Session, 1983, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act."

The Motion was adopted

12.46 hrs.

CONSTITUTION (FORTY-EIGHT AMENDMENT) BILL*

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :-